- (c) The Govt, of NCT of Delhi vide their order dated 15.12.99 has directed to the Management of the recognized unaided schools in Delhi to regulate the fee structure as per the instructions contained in that order.
- (d) and (e) Recommendations of Sixth Central Pay Commission are yet to be accepted by the Government.

Allocation of seats for economically backward children

- 3609. SHRI MAHENDRA MOHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government is considering to allot 25 per cent seats in private schools to economically backward children;
 - (b) if so, the details in this regard;
- (c) whether it is a fact that schools get land at subsidized cost with the promise to give some seats to economically poor children;
 - (d) if so, how many schools have been complying with this directive;
- (e) how many schools in Delhi have given extra points to economically backward children for school admissions; and
 - (f) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) and (b) Following an interim order of the High Court of Delhi, the Education Department of Government of National Capital Territory of Delhi had issued orders on 25-01-2007 regarding provision of free seats to the extent of not less than twenty per cent of total seats in each school for students belonging to economically weaker section in unaided recognized private schools in Delhi which have been allotted land by the Government Agencies.

- (c) The State/Union Territory Governments allot land on concessional rates to Institutions with certain terms and conditions which may vary from State to State. The monitoring and enforcement of the conditions imposed are the responsibilities of the State/UT Governments concerned.
- (d) to (f) The list of private schools in Delhi which are providing seats to children belonging to economically weaker section during the academic year 2008-09 is not readily available with the Government of NCT of Delhi as the admission process is not completed.

Institutions without AICTE approval

3610. SHRI ABU ASIM AZM1: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the educational institutions in the country that do not still have the approval of AICTE, State-wise;
- (b) whether information about such institutions is published by AICTE for the benefit of minority community students;
 - (c) if so, the details thereof; and